

CORRECTION OF ANSWER TO  
STARRED QUESTION

The Deputy Minister of External Affairs (Shri Anil K. Chanda): In connection with Question No. 1326 answered on 1st September, 1955, Shrimati Renu Chakravartty asked me a supplementary question whether there would be a fresh election in Pondicherry after the *de jure* transfer, and I replied "Yes Sir. I should think that after the *de jure* transfer takes place, we shall have fresh elections." I should like to correct the impression that my answer might have given to the effect that fresh elections had been decided upon after the *de jure* transfer. This whole question will have to be considered at that stage and no commitment can be made at present. I, therefore, seek your permission to correct that answer and replace it by the following:

"I should think that after the *de jure* transfer takes place, the whole question will have to be considered in all its bearings."

## BUSINESS ADVISORY COMMITTEE

## TWENTY-FOURTH REPORT

Pandit Thakur Das Bhargava (Gurgaon): I beg to present the Twenty-fourth Report of the Business Advisory Committee.

## COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

## THIRTY-SIXTH REPORT

Shri Raghunath Singh (Banaras Dist.—Central): I beg to present the Thirty-sixth Report of the Committee on Private Members' Bills and Resolutions.

## PERSONAL EXPLANATION BY A MEMBER

Shri Kamath (Hoshangabad): By your leave, Sir, I should like to make

a brief statement by way of personal explanation with reference to the discussion in this House on Acharya Kripalani's motion on the 30th August, 1955. It would appear from the records that "an expression of regret has been made on Shri Kamaths behalf". This is not a correct description of my stand. Considering that I made it clear, not once but twice, before leaving the House after being named by the Deputy-Speaker on that date, that I had used the words "fantastic nonsense" not against the Chair but against some Members who were calling me to order and trying to shout me down—and the official record bears me out here—there was no occasion or need for me to add anything further.

## COMPANIES BILL—contd.

## Clauses 389 to 423

Mr. Speaker: The House will now proceed with the further clause-by-clause consideration of the Companies Bill. The clauses to be taken up are 389 to 395, 396 to 408 and 409 to 414 for which 1/2 hour, 2 hours and 1 hour have been respectively allocated. This would mean that the first group will be disposed of by about 12-30 P.M., the second at 2-30 P.M. and the third at about 3-30 P.M. Thereafter the House will take up the next groups.

Shri C. C. Shah (Gohilwad-Sorath): I suggest that the next group of clauses 415 to 423 may also be taken up for which 1/2 hour has been allocated and all the four groups may be taken together. Voting may be done at the end of the discussion on these four groups of clauses. For all these four groups 4 hours have been allocated. Then the next group of winding-up clauses begins. These 4 groups will finish Part VI as well, and then the winding-up chapters begin.

Mr. Speaker: Is it his present request that the fourth and the fifth group of clauses also be taken up now?